

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-07-2024 AT 10:30 AM**

CP (IB) No. 651/7/HDB/2018

AND

IA(IBC) 1437/2024 in CP (IB) No. 651/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Bank of India

...Financial Creditor

AND

Sainath Estates Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1437/2024

Learned Counsel Mr Amir Bavani, along with Mr Anirban Aly Mandal, for applicant present physically.

Mr Krishna Mohan Gollamudi, Liquidator present through Video Conference.

This being an application seeking for extension of liquidation period which was expired on 09.07.2024 inter alia, on the ground that, pursuant to the direction of this Tribunal for providing Police Aid to the liquidator in the event of any resistance at the time of taking possession of the liquidation estate, the lessee approached the Hon'ble Supreme Court and pursuant to the direction of the Hon'ble Supreme Court the lessee approached the Hon'ble NCLAT and Hon'ble NCLAT had granted three months' time to Vacate effective from 05.06.2024. Therefore, under the circumstances extension is sought. Considering the reasons, the liquidation period is extended by 90 days effective from 09.07.2024.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)